

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 337/TT/2022**

Subject : Petition for determination of transmission tariff from DOCO to 31.3.2024 in respect of transmission asset under “Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part - B1)” in Eastern Region.

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) & 7 Others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL  
Shri Kuber Boddh, Advocate, BSPHCL  
Ms. Srusti Mahakud, Advocate, BSPHCL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

At the outset, the learned counsel for Respondent No.1, BSPHCL sought adjournment due to the non-availability of the arguing counsel. In response, the learned counsel for the Petitioner submitted that she may be allowed to argue the matter today and then the Respondent(s) can respond on the next hearing date.

2 Considering the submissions made by the learned counsels and the matter being listed for a special hearing today, the Commission allowed the learned counsel for the Petitioner to argue the matter.

3. The learned counsel for the Petitioner submitted that the naming discrepancy arose due to the Energization Certificate dated 4.3.2016 issued by the Central Electricity Authority (CEA). She submitted that the CEA Certificate had mentioned the lines only 'loop-in" and the 'loop out' words have not been mentioned. The Commission, in its order dated 14.11.2023 in Petition No. 382/TT/2020, directed the Petitioner to include all the transmission assets/elements associated with the LILO lines together in one Petition so that a comprehensive view may be taken. Pursuant to the Commission's order dated 14.11.2023 in Petition No. 382/TT/2020 and as per the directions in the RoP dated 29.4.2024, the instant Petition has been amended and the tariff for the two 400 kV line



bays at Rangpo GIS Sub-station, claimed in the Petition No. 291/TT/2022, is now claimed in the instant Petition.

4. The learned counsel for the Petitioner further submitted that from the various contemporaneous documents submitted in the Petition, it is clear that both the loop in and loop out portions of Ckt 1 were ready as on 10.3.2016. The learned counsel for the Petitioner brought to the notice of the Commission the following three documents:

(a) The No-Load Charging Certificate issued by ERLDC (POSOCO) vide its letter dated 25.1.2017 explicitly names LILO as the asset.

(b) The CMD Certificate issued as per the Indian Electricity Grid Code and the COD letter includes both "loop in and loop out" as the asset.

(c) The noting of new elements commissioned as recorded in the 33rd ERPC and TCC (dated 24-25 June 2016) and 120th OCC (dated 11.5.2016) not only includes 'loop in' but also includes 'loop out'.

5. The learned counsel for the Petitioner further submitted that besides the abovementioned three documents, the online application made by the Petitioner on the CEA website for the CEA energization clearly mentions the asset name as 'LILLO of one ckt of 400 kV D/C Teesta III-Kishanganj Line'. In addition to the asset name mentioned in the online application form, the description of this LILLO has been explicitly mentioned as a 'Double Ckt.' line of 10.8 km along with associated line bays nos. 404 and 408.

6. In response to the Commission's query, the representative for the Petitioner submitted that the power was being transferred from one line only and not from both lines. The Commission directed the Petitioner to clarify whether the Petitioner gave sufficient time to the CEA to respond to the request made by the Petitioner for seeking correction in the certificate and whether the Petitioner sent a reminder to the CEA for correction?

7. In response, the learned counsel for the Petitioner replied affirmative and submitted that she would file an additional affidavit regarding correspondences exchanged with the CEA for seeking correction in the Certificate.

8. After hearing the parties, the Commission directed the Petitioner to file its rejoinder within a week in terms of the Record of Proceedings for the hearing dated 29.4.2024. The Commission further directed the Petitioner to update on the follow-up done with the CEA.

9. The matter will be listed for the hearing on **20.8.2024**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

